

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4402
ANSWERED ON:17.12.2009
RETIREMENT AGE OF HEADS OF TRIBUNALS
Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present retirement age for the heads of various Tribunals in the country, Tribunal-wise;
- (b) whether the Law Commission has recommended uniform retirement age for heads of Tribunals;
- (c) if so, the details thereof along with the action taken by the Government thereon; and
- (d) the time by which the above proposal is likely to be implemented?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

- (a) The information is being collected and will be placed on the table of the House.
- (b) Yes.
- (c) The Law Commission of India in its 232nd Report has recommended that the age of retirement of Chairpersons should be uniformly fixed at 70 years for all the Tribunals. It has also been recommended that the age of retirement of Members of all the Tribunals should be fixed uniformly at 65 years.
- (d) The Government is already seized of the matter and a decision on bringing uniformity in the retirement age and other conditions of service of the Chairpersons/Members of the Tribunals and Statutory authorities is under active consideration.